

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
LOK SABHA

UNSTARRED QUESTION NO.4006  
TO BE ANSWERED ON THE 9<sup>TH</sup> DECEMBER, 2016

**IMPLEMENTATION OF SEVENTH PAY COMMISSION REPORT**

4006. SHRI M. CHANDRAKASI:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the implementation of the recommendations of 7<sup>th</sup> Pay Commission Report in respect of Armed Forces personnel have been delayed and if so, the reasons therefor; and
- (b) the present position in regard to revision and payment of the payable dues to retired personnel of Armed Forces on implementation of recommendations of 7<sup>th</sup> Pay Commission Report?

**A N S W E R**

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

रक्षा राज्य मंत्री

(डा. सुभाष भामरे)

**(a) The following steps have been taken to implement the recommendations of 7<sup>th</sup> Pay Commission Report in respect of Armed Forces personnel:**

- (i) Issue of Resolution dated 25<sup>th</sup> July 2016 by Ministry of Finance.
- (ii) Issue of Resolution dated 5<sup>th</sup> September, 2016 by Ministry of Defence.
- (iii) Issue of orders dated 10<sup>th</sup> October, 2016 by Ministry of Defence for payment of ad-hoc arrears equal to 10% Basic Pay and Dearness Allowance.

**(b) The order for revision of pension to ex-servicemen pursuant to the recommendations of 7<sup>th</sup> Pay Commission Report was issued on 29<sup>th</sup> October, 2016. As per information available, 3,99,661 pension cases have been revised and a total amount of Rs 887.8 crore has been paid.**

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